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LAW DEPARTMENT

NOTIFICATION

The 21st February, 2018

S.R.O. No. 74/2018— In exercise of the powers conferred by the proviso to Article 309 read with Article 233, 234 and 235 of the Constitution of India, the Governor of Odisha after consultation with the Odisha Public Service Commission and the High Court of Orissa hereby makes the following rules further to amend the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007, namely:—

1. Short title and commencement.— (1) These rules may be called the Odisha Superior Judicial Service and Odisha Judicial Service (Amendment) Rules, 2018.

(2) They shall come into force on the date of their publication in the *Odisha Gazette*.

2. In the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007 (hereinafter referred to as the said rules), in rule 17, for sub-rule (5), the following sub-rule shall be substituted, namely:—

"(5) To the extent of four per centum of the vacancies in the cadre of Civil Judge which are required to be filled under rule 15 shall be reserved for persons with benchmark disabilities having physical disability as specified in the Schedule to the Rights of Persons with Disabilities Act, 2016 (49 of 2016) excluding cerebral palsy:

Provided that in case of non-availability of suitable persons with benchmark disability or for any other sufficient reasons, such vacancy shall be carried forward to the subsequent recruitment year and if in the subsequent recruitment year also suitable person with benchmark disability is not available, such vacancy shall be filled by appointing person other than a person with disability."

3. In the said rules, in rule 18, in sub-rule (1), —

(i) for the proviso to clause (b), the following proviso shall be substituted namely:—

"Provided that the maximum age limit shall be relaxed by five years in case of candidates belonging to Scheduled Caste, Scheduled Tribe and SEBC and subject to the notification issued under sub-section (3) of Section 34 of the Rights of Persons with Disabilities Act, 2016, by ten years in case of persons with disability as referred to in sub-rule (5) of rule 17."; and

(ii) for the NOTE to clause (e), the following NOTE shall be substituted, namely:—

"NOTE:— clause (e) is not applicable in case of candidates with physical disability as referred to in sub-rule (5) of rule 17.".

[No. 1779— VJ-16/2018/L.]

By Order of the Governor

B. P. ROUTRAY

Principal Secretary to Government